

The Orissa Gazette



PUBLISHED BY AUTHORITY

No. 3

CUTTACK, FRIDAY, JANUARY 15, 1943

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATIONS

The 11th January 1943

No. 90-C.—The following notification by the Government of India is republished for general information

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 19th December 1942

No. 1590-OR/42—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (2) of rule 28 of the said Rules, after the word and figures "rule 31", the words, brackets, letter and figures or made or deemed to be made under clause (g) of sub-section (2) of section 3 of the Foreigners Act, 1940 shall be inserted.

C. MACI. G. OGILVIE

Secy. to the Govt. of India

The 11th January 1943

No. 92-C.—The following notification by the Government of Bombay is republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLITICAL)

Bombay Castle, 7th December 1942

No. S.D.III/2822-A.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the issues of the 19th and 21st August 1942 of the daily newspaper, *Lokashakti*, printed and published by Mr. S. R. Deshpande at Poona to be forfeited to His

Majesty, on the ground that it appears to the Government of Bombay that the said issues contain words of the nature described in clauses (d) and (g) of section 4(1) of the said Act.

By order of the Governor of Bombay

D. SYMINGTON

Secretary to Government

The 12th January 1943

No. 113-C.—The following notifications by the Government of India are republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 26th December 1942

No. 1620-OR/42—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In rule 76B of the said Rules—

(i) sub-rules (1) and (2) shall be renumbered as sub-rules (2) and (4), respectively;

(ii) before sub-rule (2) as so renumbered, the following sub-rule shall be inserted, namely:—

"(1) In this rule, "building" includes a compound wall, a concrete road inside private premises and any other structure in which stone, lime, sand, brick, cement, steel or timber is used"

(iii) after sub-rule (2) as so renumbered the following sub-rule shall be inserted, namely:—

"(3) Every authority granting permits in pursuance of an order made under sub-rule (2) shall have power to impose on the permit-holder such conditions as that authority thinks fit for conserving essential building materials, and to revoke, or modify the terms of, any permit granted by it."

(iv) In sub-rule (4) as so renumbered, for the words, brackets and figure "under sub-rule (1)", the

words, brackets and figure "under sub-rule (2) or fails to comply with any condition imposed under sub-rule (3)" shall be substituted.

New Delhi, 26th December 1942

No. 1663-OR/42—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (2) of rule 50B of the said Rules, after the word "Collector", the words "or any officer authorised by the Collector by general or special order in this behalf" shall be inserted.

C. MACI. G. OGILVIE
Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATION

The 9th January 1943

No. 423—IJ-16/41-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 12th December 1942

No. 74-W.R.I. (G)/42—In pursuance of sub-rule (2) of rule 15 of the War Risks (Goods) Insurance Rules, the Central Government is pleased to direct that the following further amendments shall be made

in the list of recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 25-W.R.I./40, dated the 28th December 1940, namely:—

(a) From the said List, the following entry shall be omitted, namely:—

"53. Mr. Issardas Varandmal, M.L.A. (Sind), C/o Messrs. Jerandas Naomal, Frere Road, Karachi."

(b) To the said List, the following entry shall be added, namely:—

"66. Messrs. Kapadia and Baria, Architects, Engineers and Surveyors, Jehangir Wadia Building, 51, Esplanade Road, Fort, Bombay.

67. Mr. Pestonji P. Kapadia, Chartered Architect, Jehangir Wadia Building, 51, Esplanade Road, Fort, Bombay.

68. Mr. Eruchshaw J. N. Baria, Chartered Structural Engineer and Architect, Jehangir Wadia Building, 51, Esplanade Road, Fort, Bombay."

New Delhi, 12th December 1942

No. 75-W.R.I. (G)/42—In pursuance of section 6 of the War Risks (Goods) Insurance Ordinance 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 7-W.R.I./40, dated the 14th September 1940, namely:—

In the Schedule annexed to the said notification, after entry 29A, the following entry shall be inserted, namely:—

"29B. Fire and General Insurance Company of India Limited"

S. R. ZAMAN
Joint Secy. to the Govt. of India